

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/TT/2021  
(On remand)**

**Subject** : Determination of Transmission tariff for 2019-24 tariff block for **Asset-1**: Combined Asset of a) 400 kV D/C Bhadla (POWERGRID)- Bhadla (RVPNL) Ckt-1 & 2 along with associated bays; b) 1 no. of 400KV, 125 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station; c) 400KV, 500 MVA ICT-2 along with associated bays at Bhadla (POWERGRID) Sub-station; d) 220KV, Adani Bhadla (Pooling station) line-1 bay at Bhadla (POWERGRID) Sub-station; **Asset-2**: 220 KV Sourya Urja line-2 Bay at Bhadla (POWERGRID) Sub-station; **Asset-3**: 500 MVA ICT-3 along with associated bays at Bhadla (POWERGRID) Sub-station; **Asset-4**: 500 MVA ICT-1 along with associated bays at Bhadla (POWERGRID) Sub-station; **Asset-5**: 2 nos. 220 kV line bays (205 & 206) at badhla (POWERGRID) Sub-station; **Asset-6**: 2 No. 400 kV line bays at Bhadla (POWERGRID) Sub-station; **Asset-7**: Combined Asset of a) 765KV D/C Bhadla (POWERGRID)-Bikaner (POWERGRID) along with 2 nos. 240 MVAR Switchable Line Reactors along with associated bays at Bhadla (POWERGRID) Sub-station and 2 nos. 240MVAR Switchable Line Reactors along with associated bays at Bikaner (POWERGRID) Sub-station; b) 765/400KV, 1500MVA ICT-1, 2 and 3 along with associated bays at Bhadla (POWERGRID) Sub-station; c) 1 no. of 240MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station under "Transmission System for Solar Power Park at Bhadla" in the Northern Region.

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 20 others

**Date of Hearing** : 22.5.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member



**Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Shri Amit Kapur, Advocate, AREPRL  
Ms. Sakshi Kapoor, Advocate, AREPRL  
Shri A. Naresh Kumar, PGCIL

### **Record of Proceedings**

Adani Renewable Energy Park Rajasthan Ltd. (AREPRL) aggrieved with the Commission's order dated 11.6.2022 filed Appeal No. 362 of 2022 before The APTEL. The APTEL vide order dated 6.2.2023 set aside the Commission's order dated 11.6.2022 to the limited extent of fastening the liability of transmission charges, for the period of mismatch between the transmission assets of AREPRL and the Petitioner, and remanded the matter for reconsideration of the Commission. Accordingly, the matter was taken up for hearing.

2. Learned counsel for AREPRL sought two weeks' time to make submissions in the matter. He also submitted that in terms of the APTEL's order dated 6.2.2023, an amount of Rs.1.67 crore have been paid to the Petitioner.

3. Learned counsel for the Petitioner submitted that the issues raised by AREPRL in Appeal No. 362 of 2022 have already been decided by APTEL in judgement dated 2.5.2023 in Appeal No. 352, filed by FBTCL. She further submitted that the Respondent did not participate in the main petition and did not file any reply in the matter.

4. After hearing the learned counsels of the parties, the Commission directed AREPRL to make its written submissions with an advance copy to the Petitioner by 16.6.2023 and the Petitioner to make its submissions by 26.06.2023. The Commission directed the parties to comply with the directions within the specified time and no extension of time will be granted.

5. The petition will be listed for hearing on 12.7.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

